

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Justice P. P. Bhatt (President)
And Pramod Kumar (Vice President)]**

ITA No. 1360/Mum/2019
Assessment Year: 2009-10

Mahalaxmi Seamless Limited

*A-54, Virwani Industrial Estate Office,
Western Express Highway, Goregaon (E),
Mumbai 400063[PAN: AAACM8028K]*

..... Appellant

Vs.

**Deputy Commissioner of Income Tax-10(2)(2)
Mumbai.**

.....Respondent

Appearances:

None for the appellant

Bharat Andhale for the respondent

Date of concluding the hearing: : July 01, 2021

Date of pronouncement : July 01, 2021

O R D E R

Per Bench:

1. The assessee has moved petition seeking withdrawal of this appeal, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss this appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 01st day of July 2021.

Sd/-
Jutice P.P Bhatt
(President)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 01st day of July 2021.

Copies to:

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|-----|----------------------|-----|-----------------------|
| (1) | <i>The Applicant</i> | (2) | <i>The respondent</i> |
| (3) | <i>CIT</i> | (4) | <i>CIT(A)</i> |
| (5) | <i>DR</i> | (6) | <i>Guard File</i> |

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*